S.No.8

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-02-2023 AT **02:00 PM**

IA (IBC) 204/2023 in CP(IB) No.189/9/HDB/2021
U/s 9 of IBC, 2016

IN THE MATTER OF:

Arvensis Energy Private Limited **…Operational Creditor**

Vs

Lakshmi Transcon Private Limited **…Corporate Debtor**

C O R A M:-
JUSTICE. TELAPROLU RAJANI, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

O R D E R

Ms. Mano Ranjani, learned counsel for the petitioner is present. IA (IBC) No.204 of 2023 is filed seeking for extension of Corporate Insolvency Resolution Process (CIRP) for a period of 30 days beyond 330 days, viz. from 01.02.2023 to 03.03.2023 on the ground that a period of 86 days has been lost in commencing CIRP due to belated receipt of the order passed by this Tribunal.

2. Heard learned counsel for the Resolution Professional. The learned counsel submits that since the Resolution Plan has been received only five days ago, the Committee of Creditors has resolved to seek extension of CIRP for a period of 30 days. Being satisfied with the circumstances explained by the learned counsel, we are inclined to grant the prayer. Period of CIRP is extended by 30 days from 01.02.2023 to 03.03.2023. IA (IBC) No.204 of 2023 is allowed and disposed of accordingly.

Sd/- **Sd/-**
MEMBER (T) **MEMBER (J)**

Karim